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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/01/2018 AT 10.30 AM

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/01/2018 AT 10.30 AM		
PRESENT: SHRI Ch. M	IOHD SHARIEF TARIQ, MEMBER-JUD	ICIAL
APPLICATION NUMBER PETITION NUMBER	: CA/41/2017 IN : TCP/205/ (IB)/2017	
NAME OF THE PETITIONER(S) NAME OF THE RESPONDENT(S)	: BRASHER BOOT COMPANY LTD : FORWARD SHOES INDIA PVT LTD	
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1 THRZY AMBAK KANNAN	Countles R2+3	Typ
2 Karitha Suraha	Rosolulim Protemional	bantha
TK BHASKAR VIKRAM P JAIN SHWETHA VASUDGVAN	Coursel for 1st respondent/ Opceational Cleditor	Livetha

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ORDER

Both the Counsels have made the final submissions in CA/41/IB/2017, filed in TCP/205/IB/2017. The Counsel for the Applicant filed a memo to withdraw the C.A. that has been opposed by the Counsel for the Respondent/Operational Creditor. The C.A. has been filed to seek leave to include M/s. Conceria Virginia Chennai Private Ltd. and M/s. Forward Leather Company in the Resolution Plan proposed to be filed. However, no resolution plan has been filed for approval of this Adjudicating Authority. Therefore, the C.A. is premature and stands dismissed. However, the prayer pertaining to the extension of the time period of CIRP survives to which the Counsel for the Respondent/Operational Creditor wants to file reply. The reply may file within two days. Matter is posted for arguments. Put up on **08.01.2018 at 10.30 A.M.**

- Ed-CH MOHD SHARIE

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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